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CHAPTER : Chapter VI. Narcotic Drugs and Psychotropic Substances

TITLE : 6.12b Protocol of Signature Geneva, 26 June 1936







## PROTCOLE DE SIGNATURE

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En signant la Convention de 1936 pour la répression du trafic illicite des drogues nuisibles en date de ce jour, les Plénipotentiaires soussignés déclarent, au nom de leurs gouvernements, accepter :

1. Que la Chine subordonne son acceptation de la Convention à la réserve ci-après, concernant l'article 9 :

« Tant que la juridiction consulaire dont jouissent encore les ressortissants de certaines Puissances en Chine ne sera pas abolie, le Gouvernement chinois ne peut pas assumer les obligations découlant de l'article 9, qui contient l'engagement général pour les Parties contractantes d'accorder l'extradition d'étrangers ayant commis les faits visés à cet article. »

2. Que les Pays-Bas subordonnent leur acceptation de la Convention à la réserve que, selon les principes fondamentaux de leur droit pénal, ils ne pourront se conformer au sous-paragraphe c) de l'article 2 que dans les cas où il y aura commencement d'exécution.

3. Que l'Inde subordonne son acceptation de la Convention à la réserve que ladite Convention ne s'applique pas aux Etats de l'Inde, ni aux Etats Chans (qui font partie de l'Inde britannique).

## PROTOCOL OF SIGNATURE

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When signing the Convention of 1936 for the Suppression of the Illicit Traffic in Dangerous Drugs dated this day, the undersigned Plenipotentiaries, in the name of their Governments, declare to have agreed:

1. To China making acceptance of the Convention subject to the following reservation as to Article 9:

“So long as the consular jurisdiction still enjoyed by the nationals of certain Powers in China is not abolished, the Chinese Government is unable to assume the obligations resulting from Article 9, involving a general undertaking by the Contracting Parties to grant the extradition of foreigners guilty of the offences referred to in that Article.”

2. That the Netherlands make their acceptance of the Convention subject to the reservation that, according to the basic principles of penal law in the Netherlands, they are able to comply with sub-paragraph (c) of Article 2 only in circumstances where there is a commencement of execution.

3. That India makes its acceptance of the Convention subject to the reservation that the said Convention does not apply to the Indian States or to the Shan States (which are part of British India).

EN FOI DE QUOI les soussignés ont apposé leur signature au bas du présent Protocole.

IN FAITH WHEREOF the undersigned have affixed their signatures to the present Protocol.

FAIT à Genève, le vingt-six juin mil neuf cent trente-six, en un seul exemplaire, qui sera déposé dans les archives du Secrétariat de la Société des Nations et dont les copies certifiées conformes seront remises à tous les Membres de la Société des Nations et aux Etats non membres mentionnés à l'article 19 de la Convention.

DONE at Geneva, the twenty-sixth day of June, one thousand nine hundred and thirty-six, in a single copy, which shall remain deposited in the archives of the Secretariat of the League of Nations and certified true copies of which shall be delivered to all the Members of the League of Nations and to the non-member States referred to in Article 19 of the Convention.

AUTRICHE

AUSTRIA

E. PFLÜGL  
Dr Bruno SCHULTZ

*Belgique*

*Henri Bourquin*

*Belgium*

ÉTATS-UNIS DU BRÉSIL

UNITED STATES OF BRAZIL

Jorge LATOUR  
*ad referendum*

GRANDE-BRETAGNE  
ET IRLANDE DU NORD

GREAT BRITAIN  
AND NORTHERN IRELAND

ainsi que toutes parties de l'Empire  
britannique non membres séparés  
de la Société des Nations

and all parts of the British Empire  
which are not separate Members of  
the League of Nations

Oscar F. DOWSON  
Wm. H. COLES

CANADA

CANADA

C. H. L. SHARMAN.

INDE

INDIA

G. HARDY

BULGARIE

BULGARIA

N. MOMTCHILOFF

CHINE

Hoo Chi-Tsai.

CHINA

*Colombie*

*ad referendum  
Rafael Quijada*

*Colombia*

CUBA

G. de BLANCK

CUBA

DANEMARK

William BORBERG.

DENMARK

ÉGYPTE

Edgar GORRA

EGYPT

ÉQUATEUR

Alex GASTELÚ

ECUADOR

ESPAGNE

Julio CASARES

SPAIN

*Estonia*

*J. Kodar*

*Estonia*

FRANCE

P. DE REFFYE  
G. BOURGOIS

FRANCE

GRÈCE

Raoul BIBICA-ROSETTI  
A. CONTOUMAS

GREECE

*Honduras*

*J. Lopez Sineda.*

*Honduras*

*Hungrie*

*Sous réserve de ratification  
Velics*

*Hungary*



JAPON

Massa-aki Hotta

JAPAN

MEXIQUE

Manuel TELLO

MEXICO

*Louaco*

*Lavin Rádiv*

*Louaco*

PANAMA

*ad referendum*: Dr Ernesto HOFFMANN

PANAMA

PAYS-BAS

DELGORGE  
G. BEELAERTS VAN BLOKLAND

THE NETHERLANDS

POLOGNE

CHODŹKO

POLAND

PORTUGAL

Augusto DE VASCONCELLOS  
José CAEIRO DA MATTA

PORTUGAL

ROUMANIE

C. ANTONIADE

ROUMANIA

SUISSE

C. GORGÉ

SWITZERLAND

TCHÉCOSLOVAQUIE

D<sup>r</sup> Antonín KOUKAL

CZECHOSLOVAKIA

UNION DES RÉPUBLIQUES  
SOVIÉTIQUES SOCIALISTES

G. LACHKEVITCH

UNION OF SOVIET  
SOCIALIST REPUBLICS

URUGUAY

V. BENAVIDES

*Alfredo de Castro*

URUGUAY

VENEZUELA

*ad referendum: AROCHA*

VENEZUELA

Copie certifiée conforme.

Pour le Secrétaire général:

Certified true copy.

For the Secretary-General:

*Conseiller juridique  
du Secrétariat.*

*Legal Adviser  
of the Secretariat.*

## CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the Protocol of Signature to the Convention of 1936 for the Suppression of the Illicit Traffic in Dangerous Drugs done at Geneva on 26 June 1936, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,  
Office of Legal Affairs

## CERTIFICAT

Je certifie que le document ci-joint est une copie conforme des textes anglais et français du Protocole de signature à la Convention de 1936 pour la répression du trafic illicite des drogues nuisibles fait à Genève le 26 juin 1936, dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Chef de la Section des Traités,  
Bureau des Affaires juridiques

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations  
New York, June 2005

Organisation des Nations Unies  
New York, juin 2005





Certified true copy VI.12 (b)  
Copie certifiée conforme VI.12 b)  
November 2004